CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/8652/2020



This the 17th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Pushpati Nath Koul aged 59 years, S/o Late Prithvi Nath Koul R/o H. No. 146 Pritam Nagar Ploura Doak Jammu at present Divisional Town Planner Srinagar Municipal Corporation, Srinagar.

.....Applicant

(Advocate: Mr. Aijaz Ahmad Chesti)

Versus

State of Jammu and Kashmir through Financial Commissioner to Govt. Housing & Urban Development Department Civil Secretariat, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (T.A. No. 62/8652/2020) arises out of SWP No.143/2018, wherein relief is claimed against Srinagar Municipal Corporation. This Tribunal does not have jurisdiction in respect of the employees of Srinagar Municipal Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun